

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 132/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 2014 for five assets under "Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A)" in Northern Region.
- Date of Hearing** : **16.7.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 15 Others
- Parties Present** : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Sekhar, PGCIL

Record of Proceedings

The order in the instant petition was reserved on 20.12.2023. However, the order could not be issued prior to Shri P. K. Singh, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The representative of the Petitioner submitted that in the 39th TCC & 42nd NRPC meeting held on 27-28 June 2018, it was agreed that the 220 kV assets, including the line bays, shall be owned by DTL. It was mutually agreed between DTL and the Petitioner that the land of the respective sub-station area shall be under the ownership of the respective agency. The total amount of land cost as demanded by the Govt. of NCT of Delhi was deposited by the Petitioner and DTL. Considering that presently the 220kV portion of Dwarka substation is owned by DTL, the proportionate amount against the payment of Land cost is required to be returned/reimbursed by DTL to the Petitioner. Therefore, vide letter dated 1.12.2018, DTL was asked to deposit Rs. 33.33 crore to the Petitioner. He further submitted that there is a cost over-run in the case of Assets 1 and 2 owing to the projected ACE beyond 2023-24. The representative of the Petitioner sought permission to file the Revised Cost Estimates at the time of truing up along with detailed justification.

3. After hearing the representative of the Petitioner, the Commission directed the parties to file their respective written submissions/ Notes, if any, within a week.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

